

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2014  
TO BE ANSWERED ON 12.12.2024**

**IMPLEMENTATION OF LABOUR LAWS IN THE COUNTRY**

**2014. SHRI MANAS RANJAN MANGARAJ:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government has monitored the implementation of labour laws in the country, particularly in Odisha, to ensure the welfare of workers;**
- (b) the number of inspections conducted in Odisha and violations reported in the State over the last three years, specifically regarding compliance with labour laws; and**
- (c) the measures taken by Government to strengthen enforcement mechanisms and protect the rights of workers in Odisha, including any changes in legal provisions or improved inspection systems?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (c): 'Labour' being a subject under the Concurrent List, both the Central and the State Governments are responsible to enforce labour laws in their respective jurisdictions. While in the Central Sphere, the enforcement is done through the Central Industrial Relations Machinery (CIRM), the compliance in the State Sphere is ensured through the State's own enforcement machinery.**

**For effective implementation of labour laws in Central Sphere, regular inspections are conducted by the officers of CIRM. Any irregularities found are promptly rectified, and prosecutions are filed as per the applicable labour laws. Similarly State Governments are entrusted with the task of implementation of Labour Laws and maintenance of relevant records within their jurisdiction.**

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